

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

C.P. (IB)/606(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.10.2023

NAME OF THE PARTIES: NAVNEET SINGH GOGIA

Section 94(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Bhavesh Joshi, Advocate appeared for the Petitioner.
2. Ms. Janhavi Hirlekar, Advocate appeared for the Bank of Maharashtra.
3. Ms. Shakuntala Shetty, Advocate appeared for the Auction Purchaser.
4. Learned Counsel for the Intervener who had purchased the property in the auction appears and seeks liberty to file evidence of purchase property in an auction conducted by Debt Recovery Tribunal to claim that property has been wrongfully included in the list of the assets in the present application.
5. Counsel appearing for the Bank of Maharashtra informs that copy of the application is not received however, the applicant undertakes to deliver again.
6. Applicant shall be at liberty to explain the fact brought on record by the Resolution Applicant. Two weeks' time granted to the Resolution Applicant.
7. List this matter on **30.11.2023** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)